

13.08 hrs.

The Lok Sabha then adjourned for Lunch till 10 minutes past Fourteen of the Clock

14.16 hrs.

The Lok Sabha re-assembled after Lunch at sixteen minutes past Fourteen of the Clock

(MR DEPUTY SPEAKER *in the Chair*)

DEMANDS FOR GRANTS (GENERAL)
1993-94 - Contd
MINISTRY OF HOME AFFAIRS

[*English*]

MR DEPUTY SPEAKER The House will now take up discussion and voting on Demand Nos 42 to 46 and 94 to 99 relating to the Ministry of Home Affairs for which seven hours have been allotted

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their

cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officer at the Table without delay.

The total time allotted is seven hours.

MR DEPUTY SPEAKER " That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth Column of the Order paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of march, 1994, in respect of the heads of Demands entered in the second Column thereof against Demand Nos 42 to 46 and 94 to 99 relating to the Ministry of "Home affairs"

The motion was adopted

Demand for Grants in respect of Ministry of Home Affairs submitted to the vote of Lok Sabha

No of Demand	Name of Demand	Amount of Demand for Grants on Account voted by the House on 30th March, 1993		Amount of Demand for Grants Voiced by the House	
		Revenue Rs.	Capital Rs	Revenue Rs.	Capital Rs.
1	2	3	4	5	6
Ministry of Home Affairs					
42	Min of Home Affairs	45,52,00,000	3,12,00,000	227,61,00,000	15,63,00,000
43	Cabinet	6,26,00,000	--	31,30,000	---
44	Police	375,58,00,000	77,56,00,000	1877,90,00,000	387,80,00,000
45	Other Expenditure of Min of Home Affairs	68,32,00,000	21,65,00,000	341,62,00,000	
46	Transfers to Union Territory Governments	19,33,00,000	11,53,00,000	96,64,00,000	108,26,00,000
Union Territories without Legislature					
94	Delhi	216,17,00,000	161,66,00,000	1080,83,00,000	808,30,00,000
95	Andaman and Nicobar Islands	34,36,00,000	25,42,00,000	171,79,00,000	127,12,00,000
96.	Dadra and Nagar Haveli	7,16,00,000	2,86,00,000	35,80,00,000	14,32,00,000
97	Lakshadweep	12,98,00,000	3,14,00,000	212,13,00,000	50,72,00,000
98.	Chandigarh	42,43,00,000	10,14,00,000	212,13,00,000	50,72,00,000
99	Daman and Diu	5,39,00,000	2,24,00,000	26,95,00,000	11,17,00,000

SHRI GUMAN MAL LODHA (Pali) Mr Deputy Speaker, Sir with your kind permission I would like to submit something about the Budget proposals relating to the Home Ministry First of all, I would like to draw the attention of the hon members to the failures of the department of Home with regard to the Kashmir Today not only we but people throughout the world, who have attachments with India, who have in Indian land and who respect mother India, are worried over it But the sad thing is that over Kashmir issue, we, the Union Home Minister and Government of India are silent They do not know as to what policy has to be adopted How the Kashmir problem has to be solved by bringing the public in national mainstream Governors have been changed one after the other It is very unfortunate that Shri Jagmohan was removed at the time when he had improved the situation there

Sir, now Shri Saxena has been called back It was said that our Ministry of State for home is more active than the Minister of Home affairs himself or in other words he is

[English]

more pious than the Pope himself

[Translation]

Efforts were made to make him more influential In the wake of disagreement between the two Ministers the difficulty of people has further increased because the Home Ministry has not given any relief to them An announcement was made that a new Governor is being sent and with that would begin a new era in Kashmir A political process is beginning there and efforts would be made to hold elections there Mr Farook was called from foreign country He went on a pleasure trip to Dal lake He gave an interview to the Television and press stating that he wanted to serve the nation He did not do so and instead went to a foreign country after two days As he came so he went back Kashmir conundrum became more complicated Today police is

patrolling in Kashmir valley and Lal Chowk for the last four to five days Curfew has been clamped there Curfew has not been clamped to check militancy but to see that police may not revolt or indulge in violence Life has become disrupted throughout the Kashmir valley Police took up arms and B S F people had to step back Legal provisions are being defied there continuously There is jungle law there Shri Rajesh Pilot had gone there to restore normalcy? What did he envisage for doing so? Was it his only dream which he had realised there? He has come back after further deteriorating the situation there I would like to know what does he intend to do there He may please tell us as to what is his planning, what is his intention what way he is going to adopt to solve the Kashmir problem How does the Government want to implement it

A few days back a famous doctor, known as Guru, was murdered Militants have indulged in violence more actively after Shri Farooq has left for foreign country than they did earlier Law is being violated openly

When Shri Rajesh Pilot came back from his Kashmir visit, he said he had met the youth there He said he told them that the Government believed in democracy and it wanted to restore democracy He said he would make efforts to bring peace there

You may recall that when Pt , Jawaharlal Nehru was Prime Minister, he kept anti-national elements lodged in jail Now the Government wants to bring the pre 1953 situation Does the Government want that there is a separate Prime Minister there a separate flag is there, a separate constitution is there and in the name of autonomy the State is given the status of a separate State ? It is a reactionary and anti-national plan in the name of pre-1953 situation I would like to warn the Minister that not only the people of Kashmir and Jammu but the people of the country would not accept it , Both the Minister of state for Home and the Minister of Home Affairs should clear it Dr Shyama

Prasad Mukerjee sacrificed his life for its unity and said that there would not be two Constitutions, two flags and two Prime Ministers in the same country. The situation in Kashmir is quite grave which can be gauged from the way the B S F forces have been withdrawn, terrorists have forced their ways in mosques, they have made them their hide-outs, they are attacking B S F personnel, people had been killed on Lal chook and violence and arson are causing worry to entire nation. In the present situation a Governor like Gagnohan should be sent there who tried to bring normalcy there. If he is not sent, then Kashmir problem cannot be solved if Mr Farooq is called for two days from a foreign country and then sent back. The Home Ministry has been a total failure in tackling this problem and as such both the Minister of Home Affairs and the Minister of State for Home Affairs should realise that a radical change is required for solving the problem. This can happen only if the confidence of the people is won and it can only be done if the B S F and other forces are not demoralised in their service to the nation. In such a situation people from outside fight against them in the name of human rights and they institute civil cases against them. They are given right to change that situation there. Such a situation should be changed totally. These forces should be given full opportunity and rights to take any action for the security of Kashmir and Government should extend its full support to them. They should never be demoralised.

At the same time I would like to submit that while on one hand Kashmir problem is getting grave, our Home Ministry and Minister of Home Affairs have completely failed in solving the problem of infiltrates from Pakistan. This infiltration from Pakistan has been continuing. As per statistics of our Government and Intelligence Bureau of Indian Police and officers there are nearly 17,000 Pakistani infiltrates who have come here with visa. Though the period of their visa is over, yet Government is unable to send them back to Pakistan after identifying them. The Home Minister and the officers of Home

Ministry has any right to stay in the respective offices after expressing such an inability? If even a couple of such infiltrators enter America or Israel or any other nation, they take strict action, the entire nation rises and police becomes vigilant, many such examples come to light every day but our Home Minister has made this nation not just a Dharmshala but a pinjra pool as well. People from Bangladesh are coming and these people spread in many places. Their names are registered in the voters lists, they get citizenship right, ration cards are also issued to them. They constitute a vote bank. This is harmful to the interests of the nation. These people are not three in lakhs in Calcutta, alone but they are that they are in Bengal and even in Bombay where colonies of Bangladeshi refugees have come up. Government had established good relations with Bangladesh, we want to maintain good relations with all the countries but not at the cost of our own nation. If any nation takes such action against another nation then action should be taken to send Bangladeshi refugees back. But our Home Minister, Home Ministry Government of Bihar and Government of Bengal all are doing this anti-national work for their petty vested interests and vote banks and are encouraging Bangladeshi refugees. I would like to submit that this is a dangerous work. (Interruptions)

[English]

SHRI SYED MASUDAL HOSSAIN
(Murshidabad) Sir, this is highly objectionable

SHRI HANNAN MOLLAH (Ulubena) Sir he is blaming the West Bengal Government in the name of Bangladeshi refugees. Here in Delhi many people are being ill-treated. All this is because of B J P. (Interruptions)

Sir, this should not go on record

MR DEPUTY SPEAKER If it is objectionable, I will remove it. If the word used is objectionable I will examine and expunge it.

[Translation]

SHRISYED MASUDAL HOSSAIN The hon Member is stating that the Governments of Bihar and Bengal are doing this intentional work for vote bank. (Interruptions)

SHRI GAMAN MAL LODHA I would like to submit that they are encroaching there. The present situation will have dangerous repercussions. This is not a question of one individual. I would like to submit that Government should formulate a clear policy with regard to Bangladeshi refugees. So they want that lakhs or crores of people come here from across Bangladesh? Population is already a problem here, our resources are limited, it is clear that it is not justified to keep them here in such a large number. It is very hard to get citizenship rights in other countries. If some one wants to visit America and needs a visa, he has to face cross examination to a great extent. Even after that visa is given and that too for a limited period. At the expiry of that period, the person has to come back. Millions of people from Bangladesh are coming to this country and no action is being taken to send them back. The barbed wires used to control the entry of patriots here are not used to check the entry of Bangladeshi people. Therefore, I submit that the hon Minister of Home Affairs may clarify it and if he exercises and slight laxity on the question of defense of the nation, then I would submit that it is dangerous to the nation.

Another question which is concerned with it is very important. Apart from Bangladesh, terrorist camps are organised in all other eastern states, namely, Nagaland and Tripura, which are situated either on Bangladesh border or Burma border. In these camps training is imparted to them. After being trained these terrorists indulge in insurgency. In the course of agitation by ULFA, the workers of this organisation received training and then killed Assamese. Similarly, in other 5-6 eastern States

training is given to terrorists and weapons are also given to them who resort to violence in these States. Those who are indulged in such activities in Bangladesh have been identified. But our Home Minister is not worried at all. He is only concerned with the fact that we should not be allowed to hold rally at Boat Club. He is worried that BJP should not hold rally in Calcutta. He is worried over any opposition party which gains ground and gets massive public support but he is not worried about the nation's security.

I would like to submit that this is the reason that many bomb blasts have occurred in Bombay and Calcutta, tonnes of explosives has been brought here from outside and traitors blasted bombs in Bombay at 12-13 places on the 12 thousands of people to meet untimely death and worth lakhs of rupees was destroyed. Explosives were brought from Dubai or other places. The manner in which these blasts have been made is the indication that hon Home Minister will have to take some stern steps.

The incidents of Bombay and Calcutta are not isolated ones. It may be Memons or Rasheed Khan, all these people have political links and political interests and because of that, there is criminalisation of politics. It is the duty of the Ministry of Home Affairs to take stringent action against it. Leading national daily the Statesman, which is considered to be an impartial newspaper, while reporting on 21st March, 1993 about Calcutta and Bombay bomb blasts, said:

[English]

CPI(M) papers were seized from . . . *Satta don admits funding CPI(M)

[Translation]

On the same day i.e. on 21.3.93, the national Herald reported

[English]

Huge funds admitted to be given to CPI(M)*

MR DEPUTY SPEAKER Names will not go on record

[Translation]

SHRI GUMAN MAL, LODHA Sir criminalisation is going on

[English]

MR DEPUTY SPEAKER Mr Lodha, you are depending upon the news item which appeared in the newspapers. Do you authenticate that statement?

[Translation]

SHRI GUMAN MAL LODHA This criminalisation

The Marxist Party (Interruptions)

SHRISYED MASUDAL HOSSAIN Sir, I have information that the incident that took place in Calcutta was also funded by* (Interruptions)

SHRI GUMAN MAL LODHA It is the duty of the Ministry of Home Affairs to look into it to find out the reality about what sort of relations are these and with whom and what sort of criminalisation of politicians took place and apprise the House about it. The Ministry has the Intelligence Bureau and all sorts of resources but it has not been contradicted. I would like to submit that Bombay and Calcutta bomb blasts created such a situation in the country that we have to think about it. The Ministry of Home Affairs has failed badly in regard to the security of the country. It is not an issue related to any party or the State. I have stated about Bihar and West Bengal. Dubai based smuggler don has a

great influence over the Government of Maharashtra and in fact, he is ruling the State. It is said that this smuggler has links in Calcutta also. He has also relations with Memon brothers in Bombay and explosives worth billions of rupees were sent from there not once but many times. After supply of explosives time and again its planning has been made but I would not like to go into it. When my colleague Shri Kapase will give details about Bombay incident, he will tell it. It is a signal of danger and we should think about this danger. If we don't understand the gravity of the situation in time Bombay and Calcutta incidents may be repeated in other parts of the country. Therefore it is the duty of the Ministry of Home Affairs to take action against traitors and differentiate as to who is a traitor and who is a patriot. But in reality what happens is that the conduct of the State is totally contradictory in some respects. The hon. Member of the House Shri Vinay Kathar was arrested not once or twice but several times. Earlier when he was arrested on the charges of participating in the incident of 6th December, the magistrate released him honorably and respectfully and when he reached home, after sometimes warrant were issued against him under the National Security Act. The accused of the Bombay and Calcutta incidents are roaring about openly in Dharmtalla on the roads of Calcutta and in Dhawrang Lane, but Shri Vinay Kathar has been arrested again under the National Security Act and the advisory Council of High Court examined it and after that, the Advisory Council said that he was not involved in any crime and he should be released and he was released after two months. After decision of the Judges of High Court, the situation is that Goonda Act is being used against the hon. Member of this House. Is the definition of the Goonda Act is that a Member representing 25 lakhs people elected to this House is prosecuted by the Home Ministry under the Goonda Act?

Sir, I would like to know as to how long this fascist methods will be used? Is there democracy

*Not recorded.

[Sh Guman Mal Lodha]

in this country? It is Nadrishahi that Goonda Act is being used to suppress the opponents of the Government in this country. Such practice was common during British period. During the British empire, wearing a white cap during a procession was not allowed and when a person wore a white cap in a procession, Government banned it under section 144 and when such a case went to the Privy Council, it removed the ban on wearing of white cap (*Interruptions*). Privy Council said that the Government may be overthrown, but the law will have to be upheld. *Section 144 cannot be applied on wearing a white cap.* The Chief Commissioner of police, Calcutta banned the rally of BJP under section 144 that the incident of 6th December cannot be referred to and no speech can be given and no assembly allowed. I would like to thank the judge of Calcutta High Court that he removed the ban on the rally in the same manner as the Privy Council had removed ban on wearing a white cap. Calcutta High Court gave permission for BJP rally there. Article 19 of the Constitution provides right to speech and that cannot be taken away. Rally was organised there. Permission to hold rally was given at 8 p.m. and next day at 2 p.m. 1 1/2 lakh people assembled and such an unprecedented rally in Calcutta was a symbol that the people of India cannot tolerate attack on democracy (*Interruptions*).

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dow) We abide by High Court judgment, but in UP you do not abide by the Supreme Court directions. That is the difference.

SHRI GUMAN MAL LODHA Do you know that Shri Namboodripad was punished for contempt of court by the Supreme Court? Do you know that? Was that an act of abiding by the court judgment?

MR DEPUTY SPEAKER You put forth your own views, you need not answer them.

[Translation]

SHRI GUMAN MAL LODHA A case of contempt of Court was filed against Shri Namboodripad.

[English]

SHRI RUPCHAND PAL Would he elaborate what was the issue involved?

MR DEPUTY SPEAKER He is not yielding.

(*Interruptions*)

[Translation]

SHRI GUMAN MAL LODHA He said that he has no faith in judiciary. At that time he was the Chief Minister of Kerala and the Secretary of the Communist Party of India. Even after being prosecuted by the Supreme Court, he was not asked to resign and resignation is demanded from Shri Kalyan Singh whose only fault was that he refused to order firing. Is there any fault in it? (*Interruptions*)]

I would like to submit that it has been said that Kalyan Singh had not abided by the orders of the Court. Kalyan Singh had clearly given in writing that he would not order to open fire. A person is free to take any type of action. Even today, he says that the officers are not responsible for whatever has been done by him. So if an person is to be arrested and detained for it that should be Kalyan Singh. Only Kalyan Singh can speak in such a clear terms. His sacrifice was for upholding his principles.

He said that the will not belie the hopes of the people and he will try to fulfill them, and he infact fulfilled all such hopes of the people. But what is the situation today they have two different scales to judge some one.

*Hum Aah Bhi Bharate Ham To Ho Jaate
Ham badnam Who Qatl Bhi Karte Hain To
Charchenahin Hota*

[Sh Guman Mal Lodha]

Mr Deputy Speaker, Sir, I have told you about four decisions taken in Calcutta. As there is paucity of time, Uma ji will throw some light on it. I would like to draw the attention of the Minister of Home Affairs towards Article 356 of the Constitution. The issue of Center-State relations is a very serious one. This is above party politics as it may sometime happen with communist party as well as Janata Dal, BJP and Congress too. I would like to state that by making radical changes in Article 356, the misuse of this Article should be stopped. The Government's power in this regard should be curtailed.

[English]

It requires a radical change for curtailing the powers of the Government, which are arbitrary.

[Translation]

Sir, after decision given by the court in respect of Madhya Pradesh, it is clear that how the Government is misusing this power. Today it is 28th of April and an announcement regarding holding elections in UP should have been made by now because it requires a period of 35 clear days before the date of election. If the date of holding elections is 5th June, the announcement regarding holding election should have been made by now but the treasury benches are silent. In the name of Uttar Pradesh they are rendered still as they do not want to face the public. The Minister of Home Affairs should tell as to why an announcement regarding elections is not being made. Article 356 provides the President, rule in the State for a period of 6 months, the period of six months in this case ends on 5th June. If you do not make an announcement in this regard then it means that there will be no elections on the 5th June. Similarly, no announcement regarding elections in Rajasthan, Madhya Pradesh and Himachal Pradesh also has been made. It means that there will be no election in these

States too. Mr Deputy Speaker, Sir, the half of the population of India live in these States. The democratic right of 35-40 crores of people have been denied to them. The Sarkaria Commission has repeatedly recommended for a change in the post of the Governor and to make it independent. The Sarkaria Commission had also said that before using the Article 356, the Government should give a chance as show cause notice but no attention is being paid to these recommendations.

Mr Deputy Speaker, Sir, Dr Ambedkar had initiated this Article 356 in the Constitution and at that time it was opposed by Shri Kamat, Kunjru and Saxena. But in response to this opposition Dr Ambedkar had commented that this Article would be there as a dead one. But the father of the Constitution could not have thought even in his dream that the pious Constitution would be misused like this for some vested interests. He said that he had expected the Article 356 of the Constitution to remain as a dead letter.

[English]

It would be a dead letter.

[Translation]

But this Article was misused 89 times in this way they murdered Ambedkar, the Indian Constitution as well as the democracy in the country. You are talking here in such a manner. Recently the President, Madhya Pradesh Congress was saying that there is a group of murderers and dacoits who kills people who had also killed Gandhiji. I want to tell you that it is clearly written in the book of Dr Ram Manohar Lohia and just I want to quote. At the time of partition Dr Ram Manohar Lohia had opposed the idea of partition during a meeting of AICC and only Gandhiji had supported his views. He had said to divide nation and Mother India under two nation theory but in spite of all this all, the other congressmen opposed him and passed this resolution.

[Sh. Guman Mal Lodha]

This book is titled "Guilt men of India's partition". He has clearly written in it that these Congressmen and Nehru, who thereafter became the Prime Minister, had remarked that this idea of Lohia's is a useless one and there is no use of talking about brotherhood. At that time the Calcutta was under fire due to two-nation theory.

[English]

The great killing of Calcutta

[Translation]

At that time, our colleague who are sitting have can very well tell as to what they were saying. Later on fear stricken, they said that it did not have any meaning and we should rather go for two-nation theory and then they accepted the two nation theory which led to partition. Dr Lohia has written it clearly sometimes I think that why our forefathers were not so strong. Due to their weakness only some outsiders invaded India. He mentioned the names of Babar, Ghazni and Ghon. After mentioning their names he has written in this book-

[English]

"In like manner Hindus and Muslims would commonly recognize in such as Ghazni, Ghon and Berber marauders and invading Barbarians "

[Translation]

The word 'Invading Barbarian' has been used by Dr Lohia and I have got this book issued from the library. He has said that he feels sorry that our coward generation had accepted it and now I quote

[English]

"When Lohia opposed partition, Nehru was enraged says Lohia thus "I had made a point for

the rejection of the two nation theory. Gandhi endorsed it which made Nehru throw a fit. To him this continued harping of Hindu and Muslim being brothers

[Translation]

I would ask my fellow congressman to check their note

[English]

or one nation - appeared fantastic as also continuation of debate with Mr. Jinnah. The draft resolution contained no reference to rejection of two n. 1 on the theory of chenshing undivided map of India "

MR DEPUTY SPEAKER: Mr. Lodha, the time allotted for BJP is one hour twenty five minutes. There are already four names.

SHRI GUMAN MAL LODHA: I will not take more than two minutes

MR. DEPUTY SPEAKER: You are denying the opportunity to your own brothers.

SHRI GUMAN MAL LODHA: I quote:

"When a Hindu is not cultivated in the sad lessons of history, a baffled rage overtakes him at the sight....another faith."

[Translation]

Dr. Lohia has written that there is a controversy about the disputed structure of Babri Masjid.... (Interruptions) Dr. Lohia said that why our fore fathers were so weak when I met Patel and asked him to talk to Jinnah with a lathi—

[English]

"Lohia puts it Patel also told us that he hence forth would talk to Jinnah with a lathi upon which I reminded him that he had a year earlier promised to talk to him with a sword."

[Translation]

If you go through it you will find that I have already quoted from Mr Gadgil's Book, who was a Minister and the father of the present Gadgil, he has clearly written that the ideas of that period are not acceptable at present. Today it is said that a mosque will not be built at the place of Garbhgrih in Ayodhya. I would like to recite a few lines of a poet —

"Bhadra Purusho maaf Kama hai men
bhashabhadresh Ab Nahnsah payega
tustikaran yeh hind desh Babn ke
maibe men mare the do charhi, Raon
masjid ke neeche dafan hogi con-
gress "

[English]

SHRI ANIL BASU (Arambagh) You have circulated the statement outside the House

Text of Cut Motions

[English]

SHRI SUBRATA MUKHERJEE (Raiganj) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/Failure to enroll the names of the Indian Citizens whose names were deleted from the voters lists on the plea of being Bangladeshis / (1)

/Failure to stop atrocities committed by the BSF personnel on the people of the border districts of the country / (2)

/Failure to protect the Bengali speaking people in Delhi who are being discriminated in the name of Bangladeshis / (3)

/Failure to restructure Centre State relations for strengthening the federal structure of

the country / (4)

/Failure to check communal clashes in the Country / (5)

"That the demand under the Head Police be reduced to Re 1 "

/Failure to construct proper fencing to check infiltration from Indo—Bangladesh border / (17)

SHRI SOMANT JH CHATTERJEE (Bolpur) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/Failure to protect Babn Masjid in spite of the clear assurances given by the Prime Minister and his commitment to the Nation / (41)

/Failure to prevent construction of make-shift temple at the site of Babn Masjid / (42)

/Failure to take necessary steps in the context of recommendations of the Report of the Sarkana Commission, to provide for adequate financial resources to the States / (43)

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/Failure to take firm measures against the propagators of communal ideologies in the country / (50)

/Failure to effectively implement the ban on communal organizations / (51)

/Failure to protect the Bengali speaking Indian citizens who have settled in or around Delhi and prevent their wrongful harassment and eviction / (52)

/Failure not to prevent the eviction of Linguistic minorities viz Tamils, Telugus, Bihans, Bengalis, etc., during the communal flare up in

[Sh Somanath Chatterjee]

Bombay / (53)

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/ Failure to enact a law to prevent communal forces from exploiting the political and electoral process in the country / (60)

/ Failure to accept the constructive recommendations of the Sarkaria Commission to improve the Center—State relations / (61)

"That the demand under the Head Ministry of the Home Affairs be reduced by Rs 100

/ Need to further strengthen the security and intelligence agencies in order to decisively meet the challenge of the disintegrating and destabilising forces in the country / (63)

SHRI RUPCHAND PAL (Hooghly) I beg to move -

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/ Failure to protect Babri Masjid in spite of the clear assurances given by the Prime Minister and his commitment to the Nation / (54)

/ Failure to prevent construction of a makeshift temple at the size of Babri Masjid / (55)

/ Failure to take necessary steps in the context of the recommendations of the Report of the landlords and upper—castes and land owning people / (56)

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/ Failure to protect the interest of the tribal people and weaker sections from the attack of the landlords and upper—caste and land owning people / (57)

/ Failure to protect the Bengali speaking Indian citizens residing in Delhi from police harassment in the name of identification Bangladeshis / (58)

/ Failure to protect the interests of the linguistic minorities in the country / (59)

SHRIMATI GEETA MUKHERJEE (Panskura) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced by Rs 100

/ Need to prevent illegal infiltration of foreign nationals across the border / (64)

SHRI RAM VILAS PASWAN (Roseraj) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/ Failure to enact a suitable legislation to prevent communal forces from exploiting the political and electoral process in the country / (65)

/ Failure to accept the constructive recommendations of Sarkaria Commission to improve Center—State relations / (66)

/ Failure to take effective measures to check propagation of communal ideologies in the country / (67)

/ Failure to check unabated atrocities perpetrated on the SC/ST communities and people belonging to the weaker sections of the society in the country / (69)

/ Failure to resolve the Ramjanambhoomi dispute peacefully and amicably / (70)

"That the demand under the Head Ministry of Home Affairs be reduced by Rs 100 "

/ Need to strengthen the Intelligence and

security organizations to meet the challenges posed by the divisive forces engaged in disintegrating the country //(71)

/Need to take effective steps to prevent the growing custodial deaths in various parts of the country //(72)

/Need to take effective steps to identify the foreign nationals overstaying in the country without valid visas and to deport them to their country //(74)

SHRI MOHAN SINGH (Deona) I beg to move—

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/ Failure to take effective measures to check propagation of communal ideologies in the country //(75)

/Failure to effectively implement ban on the communal organizations in the country (76)

/Failure to enact a suitable legislation to prevent communal forces from exploding the political and electoral process in the country /(77)

/Failure to accept the constructive recommendations of Sarkana communities and people belonging to the weaker sections of society /(79)

/Failure to solve the Ram Jananabhoomi Babri Masjid dispute peacefully and amicably //(80)

/Failure to bring out a political solution to the Jammu and Kashmir problem //(81)

/ Failure to prevent demolition of Babri Masjid at Ayodhya on 6 December, 1992/(82)

/Failure to prevent the eruption of communal riots in the country particularly in Bombay

resulting in the heavy loss of life and property //(83)

"That the demand under the Head Ministry of Home Affairs be reduced by Rs 100 "

/Need to provide better hygienic conditions and medical care to the prisoners lodged in various jails in the country //(90)

/Need to effectively check the illegal migration of people into the country from the neighboring countries //(91)

/Need to take suitable effect measures to check the growing smuggling activities at the Indo—Pak border //(92)

/Need to take suitable effective measures to check police brutalities and use of third degree methods to obtain confession from the suspects //(93)

/Need to strengthen the Intelligence and Security Organizations to meet the Challenges posed by the divisive forces engaged in disintegrating the country //(94)

/Need to take effective steps to prevent the growing custodial deaths in various parts of the country //(95)

/Need to take effective steps to identify the foreign nationals overstaying in the country without valid visas and to deport them to the country of their origin //(96)

PROF MALINI BHATTACHARYA (Jadavpur) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/Failure to check the rise in the atrocities against women //(84)

/Failure to bring to book the culprits of the 1984 riots in Delhi //(85)

[Prof Malini Bhattacharya]

"That the demand under the head Ministry of Home Affairs be reduced by Rs 100 "

/Need to check criminalisation of politics / (97)

/Need to give speedy relief and rehabilitation to victims of 1993 riots. / (98)

/Need to prevent harassment of Bengali speaking Indian citizens settled in Delhi / (99)

/Need to prevent international traffic in girl children / (101)

/Need to improve law and order situation in Delhi / (102)

PROD RASA SINGH RAWAT (Ajmeer) I beg to move —

"That the demand under the Head Ministry of Home Affairs be reduced to Re 1 "

/Failure to curb the growing anti-national tendencies of regionalism, terrorism, provincialism, nexalism, and linguistic chauvinism in the country / (105)

/Failure to take effective steps to check increasing terrorism, communalism and separatism in the country particularly in Kashmir / (106)

/Failure to allow construction of Shree Ram Temple at the present site which is the seat of Ramiala, by Ram Janm Bhoomi Trust after arriving at an amicable solution of Ayodhya dispute and to construct the Masjid outside the PancheKosi Pankrama. / (107)

/Failure to lift the illegal ban on the nationalist organizations such as R. S. S., Vishwa Hindu Parishad and Bajrang Dal / (108)

/Failure to identify and deport Pakistani and

Bangladeshi infiltrators and remove their names from the voters list (109)-

/Failure to install popular Governments after holding general election in the States of Uttar Pradesh, Rajasthan, Himachal Pradesh and Madhya Pradesh / (110)

/Failure to strengthen the internal security and to improve overall law and order situation in the country / (111)

/Failure to check smuggling, infiltration and terrorist activities in Rajasthan on Indo-Pak border by constructing barbed-wire fencing / (112)

[Translation]

KUMARI MAMATA BANERJEE (Calcutta South) Mr Deputy Speaker, Sir, I am grateful to you for giving me an opportunity to speak. I use to support the demands for grants of the Ministry of Home Affairs.

India is a country where the people of every caste, religion and belief reside, that is why the great singer, Lata Mangeshkar has sung a song that

Ae mere vatan ke logo, Zara abkh main bharlo pani, Jo shahid hue hain unki, zara yad karo curban! That is why inner country, equal rights have been granted to all people whether they are Hindu, Muslim, Sikh or Christian

Mr Deputy Speaker, Sir, Home Ministry is an important Ministry which is responsible for the security of the country. I would like to support the demand for grants of the Ministry but I would also like to say that it should work efficiently. After the demolition of the Babri Masjid, the situation has taken a serious turn all over the country and the incidents of communal riots, bomb blasts and plane-hijackings have taken place which have shaken the people's confidence. The Home Ministry says that the law and order is a state subject and it cannot do anything

Under the prevailing circumstances in the country, the Home Ministry cannot remain a silent spectator. It is necessary to be more effective to deal with the danger looming large over the country. I would like to support the provision made in the Budget for modernization of police force but would also like to say that more allocation should be made for this purpose so that communal riots could be checked effectively. Umaji and myself have witnessed communal riots in Calcutta. Such riots have taken place all over the country. In not-affected areas ordinary person can go but police men cannot go there because they have only lathis in their hands whereas the criminals have most sophisticated weapons like AK-56, AK-37 and AK-47 rifles. Due to non-availability of modern weapons, police force cannot check riots effectively.

[English]

I want to congratulate the Army

The Army has played an effective role during the communal riots which our police force could not play because it is not well equipped. Therefore, the modernization of police force is very essential and it should be fully equipped with modern equipment's.

Mr Deputy Speaker, Sir, I am a member of the Standing Committee of the Home Ministry where I have raised a matter that the fund worth Rs. 139.59 lakh was released to West Bengal Government for the year 1991-92 but the utilization of that fund is nil. The Home Ministry should ensure that the fund released by the center does not remain unutilized. So far as the question of law and order is concerned, it is not enough to say that it is a state subject. More allocation should be made for police force and besides that it should also be seen whether the funds released by the center are properly utilized or not. Why it is not being utilized? And for what purpose it is being spent? It is also important to ensure that the police force work impartially.

15.00 hrs.

(PROF. MALINI BATTACHARYA in the
Chair)

Madam, I would like to say one more thing about bomb blasts. The incidents of bomb blasts have taken place at Bombay and Calcutta. If there is Pakistan's involvement in Bombay bomb blasts, why our Home Ministry has not taken strict action? If any country poses any threat to our country, it is our duty to take action against it. Pakistan may not think that we are weak. India was never weak and it will never be weak. If Pakistan is abetting terrorism in India, we should take action against it. I would like to say one thing about Calcutta bomb blast also. As the CPI has raised the matter of Bombay bomb blast I would like to raise the matter of Calcutta Bomb blasts. More than hundred persons were killed in Calcutta bomb blasts. The State Government is conducting inquiry into it but the voice has been raised against local Government and some political parties. If the Government allows the people connected with these incidents, to conduct inquiry, there will be no outcome. Therefore, an impartial inquiry should be conducted into it so that strict action could be taken against any person who is involved in it irrespective of his party affiliation. Culprits have been arrested but I do not want to mention their names here because they are not members of the House, but I would definitely say that their passports and Bank accounts should be seized. If it is done the Government will get clue as to who was involved in the conspiracy. The Central Government have conducted an inquiry into Bombay bomb blast but it has not done so in case of Calcutta. I have nothing to say against Home Ministry. But it is my submission that there should not be any discrimination and like Bombay blasts, inquiry should also be conducted into Calcutta bomb blasts. There is no question of relationship and if a political party should have any relationship with criminals. I would lay emphasis on it that if a political party has any relationship with any anti-social element, stringent action should be taken against

[Kuman Mamata Banerjee]

him The hon Home Minister is present in the House and I would like to request him to conduct an impartial inquiry into it. If my demand is wrong, action should be taken against me and if it is justified, justice should be done. We want only justice from you. Recently Rs 35 lakh has been released from Prime Minister's Relief fund but it is not known where that money has gone and whether it has reached there or not. I would like to know as to whom that money has been paid? If it is still with the Central Government, it should immediately be released to West Bengal.

I would like to make submission about infiltration. We have good relation with Bangladesh, that is why our Government have handed over 'Teen Bigha' to Bangladesh. But the lakhs of Bangladeshe migrants have come to India which is a big burden on our country. Therefore, the Government should settle this issue with Bangladesh Government so that the migrants could be sent back respectfully to their country. The migrants coming from across the border are used for political gains. They are issued fake ration cards. After fulfilling political objectives they are driven away. Therefore, the Government should see to how they could be sent back respectfully. I know that earlier maltreatment was meted out to Bangladeshi migrants and they were driven away from their country like animals.

They were driven away from here like animals which I don't think is proper in any way. Our country has been following the principle of humanism, therefore, we should look upon everything from humanitarian point of view.

I would also like to mention one more thing which I have not referred to ever before. The police behavior I recovered, was very unfortunate, however I would not like to mention name of any individual. I have not been able to get justice from the Ministry of Home Affairs till today and that is why I would like to make

reference to a specific incident in this regard. If I want to get a work done in some Government office, I may receive an indifferent attitude and may be asked to come later. But there is some misconception in this regard which I would like to clear and I would like whatever I say in this regard to go recorded. A deaf and dumb girl came to me on 7th January, she had been raped. She could neither speak properly nor hear. With regard to that case I sought an appointment with the Chief Minister from his P. A. He assured me of an appointment with him if he could. At that time I was a Minister in the Union Cabinet. I said that it would be better if I got an appointment with the Chief Minister, but it was not possible. I would like to talk to his Secretary.

[English]

SHRI ANIL BASU (Arambagh) Let her concentrate on the Demands for grants.

KUMARI MAMATA BANERJEE Why are you afraid?

[Translation]

There after when I went there, I could have been taken into custody or sent to jail, there is nothing new about it. Every Member has got the privilege to meet the Chief Minister. But the way I was treated, was very shameful. I was put in under the custody of some special police officers and beaten up by them. Thereafter I was taken in a police van and pushed out mercilessly at midnight. Is it justified to treat an MP in this manner? Despite all this, I failed to get justice. If this is the behaviour with the hon. Members, it can be well imagined what hardships the common people would have been facing. I did not want to reveal the matter immediately because I was waiting for an appropriate opportunity. In the light of what happened to me, I would like to ask whether I am a criminal. Why I was handed over to some special officers, beaten and pushed out at midnight? Why I was taken in police van prior to it? I can never forget this incident in my life and whenever I get an appropriate opportu-

nity, I would take revenge of it I would not sit peacefully till then

[English]

SHRI ANIL BASU It is most unfortunate she was removed from the Cabinet ministership by the Prime Minister himself

[Translation]

KUMARI MAMATA BANERJEE The hon Member is well aware of the incident Now I would like to say something with regard to atrocities being committed on women in this country (Interruptions) I would warn the Government that such a treatment won't be tolerated Everybody knows that I am not at fault since I was maltreated that is why I would like to raise the issue here in the House

Mr Chairman Sir, atrocities on women are increasing these days— whether it is Bihar, Tripura Bengal or any other State (Interruptions) Let me conclude first

[English]

SHRI SUDARSAN RAYCHAUDHURI (Serampore) It is not a fact that in spite of repeated actions of atrocities in Tripura, the CPIM has never asked for promulgation of President's rule Only when the Assembly's tenure was over, the Governor has got no other alternative It is precisely due to the break down of the constitutional machinery that president's rule was promulgated It always happens

[Translation]

KUMARI MAMATA BANERJEE Why was President's Rule imposed in Tripura? The hon Members can see the record Objection may be raised if I am wrong everybody is aware of the fact The hon Members themselves raised the matter in the House They may please remember what they said in the House after elections were declared The law and order

situation had deteriorated in Tripura after the announcement of elections The new Government has already taken over I would like to congratulate the Chief Minister for the efforts he has made in this connection He assured to bring the situation under control, however, he has failed in this regard, so far The Chief Minister of the State was himself shocked over it About 35 persons lost their lives after elections were held, this situation is not good Tripura is a small state A person was murdered so brutally there that it was difficult to see that Such incidents are a part of life in our State Panchayat Elections are about to commence and a candidate has been murdered while the other has been kidnapped Therefore, I would like to submit to the hon Minister of Home Affairs (Interruptions)

[English]

MR CHAIRMAN Ms Mamata Banerjee, will you kindly concentrate on the Demands for Grants?

SHRI P C CHACKO (Tanchur) This is also a related subject

KUMARI MAMATA BANERJEE You are in the Chair You have to allow me to speak (Interruptions)

MR CHAIRMAN I am allowing you to speak Please remember that we are speaking on the Budget (Interruptions)

[Translation]

I would like to submit to the hon Minister of Home Affairs that incidents of atrocities are increasing there Incidents of brutal killings, rape, molestation, eve-teasing etc have become most frequent About 3-4 days ago, a girl student was passing through in Calcutta when acid was thrown on her, due to which she lost her sight In this manner, risk to the lives of girl students is also on the increase Therefore, I request to take an initiative to formulate a comprehensive Action Plan with the assistance of

the state Government

Madam, horror and terrorism, there in Tripura. The hon Minister had promised to give a statement this regard in the House, but he has not given his statement so far, (Interruptions)

[English]

SHRI ANIL BASU Madam, only yesterday Shri Sontosh Mohan Dev, in a lecture at Durgapur, said that Shri Joyti Basu is a national leader and he has all praise for him

KUMARI MAMATA BANERJEE Please do not interrupt me. Now, you do not want the resignation of Shri Sontosh Mohan Dev. I am satisfied that the hon. Members are now forgetting it. They are not asking for the resignation of Shri Sontosh Mohan Dev. (Interruption)

[Translation]

Besides, I would also like to know categorically the states where police force has been given trade union rights and also those where they have not been given trade union rights and also those where they have not been given the same. It is very essential for the police force to be impartial. If a woman is physically assaulted while in the police custody, she finds it difficult even to lodge an FIR if she is not the member of any political party. Why is it so? Is it not shameful? The police is there to restore laws and order situation. The work relates to development and we fare of the society should be entrusted to it. If the police force acts at political considerations, the country cannot be saved from destruction, it is very essential for the administration to be impartial to save this country. If the objective of the police is to fulfill political considerations, the welfare of common masses can never be done.

SHRI SYED MASUDAL HUSSAIN We have witnessed impartial working from 1975 to 1977

KUMARI MAMATA BANERJEE The number of persons killed from 1975 to 1977 was only 100 whereas the number of those killed from 1977 to 1993 is about two thousand. There is no account as to how many incidents of atrocities on women took place and how many persons died while in lock-up.

Madam, a person named Rajam died in lock-up in Tamil Nadu due to which the then Chief Minister had to resign. However, about 81 persons died in police lock up in our State, and no action has been taken so far. (Interruptions)

If we want to say something, you people know how to oppose only. (Interruptions)

MR CHAIRMAN Let her speak. Your turn will also come.

KUMARI MAMATA BANERJEE They don't want that there should be democracy in the country. They don't want that people should lead a peaceful life. In the matter of law and order situation, there should not be a discrimination between two States. If any incident occurs in a State, the Ministry of Home Affairs has a right to look into it.

I support the Budget of the Ministry of Home Affairs. At the same time, I would like to say that the Ministry of Home Affairs should not act like a puppet. Today criminal tendency is increasing in a number of the States. Politics has developed a relationship with crime. The general public cannot say anything. The entire house should take up the issue. There are a large number of people in the country who move with arms and blast bombs openly. One should inform the authorities, if one comes to know about any anti-social activities. The Government should raise the strength of the urgent task force if it is needed.

With these words I support the Budget of the Ministry of Home Affairs. I would like to say that women children and general public of the country should be provided security so that the

country could march ahead.

SHRI RAM VILAS PASWAN (Roseria) : Madam Chairman, I rise to oppose the Demands for Grants of the ministry of Home Affairs. I feel that after the 6th December incident, the Ministry of Home Affairs, at least, if not the Government of India, has no moral right to come to this House. I would not like to go into the details of the 6th December incident because it has been discussed at length many times in this House. On that day, the constitution of India and the rule of the law were violated. Today we may call ourselves 'Bhartiya' with pride abroad but we cannot claim ourselves secular there.

One of my hon. friends, Shri Joshi ji had received an invitation from Australia. But he did not go there because he was to speak on secularism. He said, will he be able claim there that India is a secular country? Today the people who are living abroad are leading their lives with fear. Many people feel anguished when they come to know that temples are being demolished in foreign countries. But who is responsible for it?

The first and foremost issue before us is that everybody is equal before law. Remember, partiality in applicability of law spreads violence in the country and the country disintegrates. Today, I am afraid that the incidents that occurred in Kashmir and Punjab after 6th December may take the country to that path in next 4-5 years. The House must consider it seriously. To day, it seems to me that we are not taking it seriously. It seems to me that there are two type of laws. Some people are above the law and it does not apply to them at all.

This House enacts laws. Today political parties are being tested. The people in political parties are being put to test. Today the Parliament and the judiciary are being put to test.

Lodha Saheb had been a judge. He made some submissions about Madhya Pradesh today-the judiciary has also been put to test. We have to see as to what judgment the judiciary give

in regard to social justice and secularism. We feel very distressed when banned organizations are given protection openly by some State Governments. When the Central Government dismisses them, the judiciary terms it improper and illegal. I don't want to criticize the judiciary as to what is legal and what is not legal. I feel that whatever the judiciary says, it says correct. Is it not the duty of judiciary? Today there is a question-mark before the judiciary. Should the Government that safeguards banned organizations be dismissed or not? Should any organization or individual who violating the law demolishes a temple, a mosque or structure be punished or not. The court should clarify it. If poor and general public get justice through Parliamentary democracy, they will repose faith in democracy. In such a situation, the cut of violence will never spread out in the country. But the day the judiciary becomes partial whether in the name of religion or caste, it will create cut of violence this country.

Today, the people discuss Kashmir issue. When India became free Kashmir issue was raised. The Muslims of Kashmir along with Sheikh Abdullah were in favor of remaining in India. The people who were the supporters of Hindu Nation ideology used to say that Kashmir will not continue as a part of India. When India became free Sheikh Abdullah said that Kashmir was an integral part of India. He was imprisoned.

Today there is Punjab imbroglio. Taking the law in his hands, the Government had sent army into the Golden Temple and ordered firing if a criminal remained there. Akal Takht was demolished. On the other hand, some people do the same work and move openly in the country and call themselves patriots. There should be no double standard. On the one hand, the Government searches Meman Brothers. But another person including in similar activities is sitting in Bombay. He issues 'fatva' in the name of Shiv Sena. Why does the Government shiver by his name? Why do not Shri Sharad Pawar, the Prime Minister and the Minister of Home Affairs

utter even a word against Shri Sena. Shri Sena is above the law. The Government has not spoken even a single word against Meman Brothers who caused bloodshed pitting religion, law and everything in jeopardy. Has the Government become dumb?

I had raised an issue relating to Shabana Azami and Dileep Kumar in the House some days ago. On 23rd and on the occasion of 'Pakistan Day' Dileep Kumar, Shabana Azami and Hangal, were present in Bombay. A demand was made to ban their films. I said in the Parliament that Ram Vilas Paswan had gone there on 23rd on the occasion of Pakistan day. If anybody has the courage, let him demand action against him. Way do you not raise your voice against me? Shri K. R. Narayanan, the Vice-president of India had also gone there. Why don't you prosecute him?

If they have the courage, they should make such a demand against Dr. Murli Manojhar Joshi. He took tea with us there. Dr. Joshi had gone there to take tea on Pakistan day on the 23rd March and to establish relationship with them. If somebody from their side establishes relationship, there is no harm. But when a great artist like Dilip Kumar does so, it is a sin. I went through a statement made by Shri Dilip Kumar that appeared in the Janata four days ago. He was in tears when he said that he was 71 and some people are questioning his patriotism only to malign him. Though he did not go there, his films are only to malign him. Though he did not go there, his films are being banned every day. On the other hand, no action is being taken against a person who disturbs peace in Bombay and dictates openly to perpetrate misdeeds. He boasts that he has removed the stigma. If he really wants to was out the strings in his style the building in which we are sitting should be demolished. The parliament House was also not constructed in our time but in pre-independence day and if it seems to be a stigma, it should be demolished. Since the House in which we are

sitting has not been built by us, but by the Britishers, it becomes a stigma similarly, the President's House is also a stigma and all the Buildings built before 1947 are stigmas. Hence they too should be demolished. All people born before 1947 are stigmas. Hence they should be killed.

Why should they live? Only the new generation should live. Every post-independent thing should live and only new India should live. Our Hon. friend Shri Ghuman Lal Lodha was using the word Bangladesh again and again. Why to say 'Bangladeshis'? It should also be found out as to who are the Pakistanis. Every foreigner should be identified sent back to his respective country. If the Government really wants to send them back all foreigners should be sent back. Moreover, people belonging to all parties should be identified from this angle. Why Bangladeshis alone are single being led out? Every foreigner is after all a foreigner. One should not lose his moral value just for political gains. The Government should take steps to drive all foreigners out of this country. I will support it, but is it advisable to harass the Muslims alone in the name of foreigners?

I would like to thank Shri Atal Bihari Vajpayee who was the first person to rise when some hon. Members of Parliament his party said that themselves would go and drive all Bangladeshis out of Delhi. He told them that it was the duty of the Government and not theirs. On the one hand, it is said that there should be no politics of votes and there should be no appeasement policy. But I would like to know as to who is adopting the politics of appeasement. The B. J. P. wants to reach the Red Fort through the policy of appeasement. Do they think that the Hindus of India are so foolish? While we talked of Mandal Commission and the 52 per cent reservation for backward classes, did any Muslim oppose us? Did any Sikh or Christian to oppose us? Our critics were those very Hindus who had given all to people to build the temple. These very Hindus will construct the temple. Their Big leader Ms. Uma Bharti will go

to construct the building. But if the people give the slogan of the Mandal Commission they will be blamed because they will categorically claim that these persons are backward. Therefore, both things cannot go together.

If the question of rights comes there are 25 per cent downtrodden Adivasis. Who is killing them? Recently in the month of March three Dalits belonging to the Scheduled Castes were shot dead in Badanvelu in Karnataka. It is because they were going to enter a temple. People of our community are no less mad. They struggle to enter into a temple as if it was the Paliament House. On this Account three persons were killed by police while taking a protest demonstration two days back on 26th at Nanjangud, a village 23 kilometres from Mysore. I wanted to raise this issue during the Zero—Hour, but the hon. Speaker asked me to raise it tomorrow. Moreover, the condition of other 10 persons is serious. Who were the persons killed? As my hon. colleagues from Maharashtra might be knowing that when a kotwal entered the campus of the temple to protect himself from rains, he was killed.

He was killed because he was a Dalit. Who is killing them? On the one hand the slogan of Hinduism is being given, on the other hand, the Hindus are being killed. Who were the killers in Kumbher? Were they killed by those who were the Hindu who killed the downtrodden people there. I would like to know whether there was a Muslim or a Hindu behind the killings in Thunder? You state up any incident. Who was behind the incident in Mathura or the incident in Kanpur? I had gone to Allahabad recently and returned the day before yesterday. Had we not gone there on the 28th March, a youth named Girsh Passi would have been shown as killed in a police encounter. His mother made a request to us. His mother's name is Vimla Devi. Vimla Devi's was killed in a back police encounter. Her father in hand and brother-in-law were killed in back police encounter. Her another son, Gish Passi's. Your brother reads in B. A. When we reacted there early in the morning, we came to

know that the police had taken that boy with them who belonged to Scheduled castes four days ago. The police took him from one police station to another to know as to which SHO was prepared to do the act. When I reached there we learned all these things. Thereafter, I talked to the S. S. P. over phone. I would not like to refer to his name. Shri Shashi Prasad, M. P. and Shri Bhagwan Prasad, M. L. A. had also accompanied me. Both of them went to the S. S. P. and asked him as to what was this fun why was he not releasing him. He said that he did not know anything. I told him to take whatever action he may like but if he comes to kill him in a police encounter, we won't leave that place. Thereafter, it was said that he would be sent to jail. When we returned from a meeting at Konda at 12 p.m. two thousand students surrounded us and told us that there was a plan to kill the youth at 12 p.m. and he has not been sent to jail. From the very place I talked to the Commissioner over phone. The Commissioner told me that he was not aware of it. Thereafter I talked to His Excellency, the Governor Shri Satya Narayan Reddy over phone and apprised him of these happenings. I also cautioned him that if such incidents continue to take place, I would raise my voice against it in the current session of Parliament. Thereafter, he interfered and we came to know that the boy had been sent to jail. After your days he was granted bail. You may ask why the Naxalite activities are increasing. If the poor lose their faith, the minorities lose their faith in the administration the emergence of Naxalites is a natural phenomenon, I know very well how these brave people are who give the slogan of Hindu Rashtra? Why do not they go to Punjab and Kashmir to give the slogan of Hindu Rashtra there? They give the slogan where peace is prevailing. Nothing should be done to break the law and order situation. The day our constitution will break it will be our doom's day. It must be remembered that bomb blast takes place not on any slum clusters. Bomb blast takes place at business centers like Air India and also in prominent business centers in Calcutta. Once I said in a public meeting that the moment the phrase 'Jai Shri Ram' is uttered, there will be bomb blast.

[Sh. Ram Vilas Paswan]

If there bombs blast who will be its victims Businessmen have not started realising now They now accept that it is very serious thing A very deplorable thing is taking place

Madam Chairman, I therefore, would like to request that the laws and the constitution drafted by Baba Ambedkar should continue. The day laws and the constitution are isolated the rule of law will cease to exist here and then nobody will remain safe here. It must be remembered that if law is distorted and injustice is made through it, terrorism will spread. It gave rise to terrorism in Punjab. I have no hesitation to say that the Sikhs have been subjected to excesses. If the excesses prepared in November, 1984 or that of the Golden temple, excesses were committed on them. The Muslims are being ill-treated and the action taken by the Government has not punished any culprit. 90 persons were killed in police firing. I want to ask as to why not a single Muslim was killed in Bihar. In Bihar I warned if people come out on the streets to protest against the demolition of masjid the police should be vigilant enough to stave off any untoward incident. But in Nagpur, the area which Shri Wasnik represents, three women were put inside a house and killed. Such things will have adverse effects. If no Muslim is saying anything today, it should not be construed that they are scared they logged their protest till they felt that they have some right on the country. Today if they are not saying anything their anger is smouldering like a volcano and it must be remembered that when a volcano erupts the rock at the bottom comes up on surface and the rock lying on the surface goes down. It is a very dangerous situation. I, therefore, would like to say that people belonging to all parties had sought permission from the Government to celebrate the Ambedkar anniversary on the 14th on the Boat Club lawns. It is the Government which could have celebrated it. Pt. Nehru's birth anniversary was observed with great enthusiasm and gaiety. The anniversaries of all other leaders were celebrated. But during Ambedkar anniversary which

lasted for three years, nothing substantially was done. When we sought permission to celebrate the Ambedkar anniversary, we were bracketed with B. J. P. and told that since the Government had not permitted the B. J. P., we too would not be given permission. Moreover, Baba Sahab was compared with Bal Thackeray and Shri Advani (Interruptions)

I, therefore, would like to state that the Government's policy is very dangerous. Moreover, I would like to state that the country does not have any threat from anything else. The country will be endangered only when its citizens are not given their due honour. The day the people of the country lose their confidence on the country the country will dis-integrate. Today only a handful of people of the country are ruling. The Backward class people are 52 per cent, the Dalit Adivasis tribals are 25 per cent and these two categories together comprise 77 per cent. The minorities are 16 per cent thus they account for a total of 93 per cent. The remaining very little percentage of people who belong to higher castes are posted in high position.

The rest of the people have their hold in every sphere of life and now they are feeling that their supremacy is decreasing.

Sir, it is true that in Bihar, Shri Lolo Prasad and in Uttar Pradesh, Shri Kalyan Singh have come to power but these are isolated cases. People like Jagannath Mishra, Narayan Dutt Tewari, and Shukla, Joshi's and other high castes have always remained in power. Presently, except Jayalalita, no other high caste leader is the Chief Minister. That is why these people are annoyed. It is true that if we demand that the President and Vice-President should be among from the lower castes people they get annoyed (Interruptions). Therefore, I would like to submit that Government should not follow a dual policy. Rajiv L. K. Gowli Accord was signed but why is Government not implementing it? Uttar Pradesh is presently under President's rule. We had implemented Mandal Commission's recommendations but the Kalyan

Sing Government scrapped them and withdrew 27 percent reservation for the backward classes. Now this state is under Central Rule. Why is Centre not implementing Mandal Commission when Supreme Court has already given its verdict? Why does not the Government enact a law providing for 6 months punishment for those officers who do not fill the reservation quota tribal people? Government only sheds crocodile tears on the plight of the poor. The Government should give 10% reservation to all minorities in employment including Muslims. Until and unless people share power, there cannot be the rule of the law. There is lot of difference between the Acts and facts. Law and reality are two different things. Officers are quite tactful and they do as they wish. We do not have officers belonging to lower castes where then the poor may get their grievances redressed. A person who is lowest in caste is the poorest economically. He has neither a leader in politics nor has any officer in administration. The oppressor is having high status in the society. People from his community will become Prime Minister, they will remain in power and will also have the employment opportunities in hand. How can then the poor hope to get justice? Home Ministry has got a responsibility but today there is no such thing as Home Ministry. This Government is a headless Government. It is working like a puppet. The Home Minister has got the responsibility to protect the rights of the Scheduled Castes, the minorities and the backward classes. It is the responsibility of this Ministry to defend the constitution. But discriminatory treatment is being meted out to SC/STs etc. If a person of upper caste dies, then it is the Home Ministry which takes care and if a person belonging to Scheduled Castes dies, a grant of Rs 2 lakh is given and if a person belonging to lower caste dies a grant of Rs 10,000 is given. Government is adopting dual policy.

Therefore, Mr Chairman Sir, I see the danger lurking in the country. The situation is if a safety valve of a cooker is not working. The cooker explodes if valves does not work properly. In the same way, workers, the downtrod-

den, the tribals, backward classes and people belonging to minorities who want to live a life of dignity, would revolt, if they do not get openings. Earlier generation might have tolerated injustice but the present generation would not tolerate it. The new generation may wait for food and clothes for 10 years but it is not going to live a life without dignity for a minute even. The day their self respect is hit, people would revolt in every nook and corner of the country. Government is encouraging such a situation. The enemies of the country were there previously also but why did the bombs did not blast then? Who paved the way for these incidents? The incidents of 6th December have paved the way for terrorism. The bullet of a gun does not differentiate between castes and religions. Whether comes in its way is finished. Therefore, I would like the Government to take this matter seriously.

Lastly, promotion of Indian languages is also the responsibility of Home Ministry. People have been staging Dhahran of many years in front of the UPSC office to get permission to take their examinations in Indian languages, not just in Hindi but in all the languages which are included in the eighth schedule of Constitution, i.e. Tamil, Telugu, Malayalam, Bangla, Punjabi, Assamese etc. But in our country only English dominates. Everything is dominated by English culture and English language. English is the symbol of capitalism, employment etc. All the top posts would go to people who have studied English. Class IV jobs would be given to those who have received their education in their mother tongue, if only a handful of persons would rule the country how a feeling of self-respect and swadeshi can be inculcated? Official Language Act has certain shortcomings. Government should resolve to amend it.

Mr Chairman Sir I am surprised that our police force can control a rally of 25 lakh people. But the same police force could not control ten persons because they had no intention to do that. We remember once we asked the Prime Minister whether he had told the Sadhus to build the temple he replied that he had told

[Sh Ram Vilas Paswan]

them to do their duty. So what is their duty? Their duty is to build the temple.

SHRISAIFUDDIN CHOUDHURI (Katwa)

They understand everything. Mr Chairman, Sir, I would like to request the Home Ministry that it should take the responsibility of security of the backward classes and the poor seriously. If this responsibility is not fulfilled it would be of no use to pass. The Demands for Grants of Budget may not be passed but the Home Ministry cannot fulfill its duty of defending the unity and integrity of the country. Both the Ministers are present here. I would not say anything to them. But since I am the representative of people, I would highlight the problems of the people. I strongly oppose the Demands of the Home Ministry. I am also a member of the Standing Committee of the Home Ministry. I request that people of all religions and castes should be taken in Rapid Action Force. We have been informed that eight or ten companies have been raised. A force of 8,000 to 10,000 is not enough even for Delhi alone. How would it be enough for the whole country? So the number should be increased and whenever communal riots take place anywhere, this Rapid Action Force should be sent there.

[English]

SHRIMATI SUSEELA GOPALAN (Chirayinkil) Madam Chairman, this annual report and the Budget presented here is a clear evidence of the Government in dealing with a very tense situation in the country. Recently there was an attempt by the Government and the Prime Minister to create an impression that a situation once again charged and everything is coming to normal and we are reaching stage prior to December 6th. That is the impression which they are trying to create. Is it actually correct? Not only the minorities, but the whole nation remains shaken after December 6th. Anxiety and fear is there throughout the nation. All these events threaten the future of India. Its

unity, its integrity, its very survival as a nation as it emerged after independence. December 6 has substantially changed the situation in the country. The entire nation rallied being the Prime Minister and the Parties gave him all support and asked him to take any action to protect the Babri Masjid. In this report, Government is stating that the Government of Uttar Pradesh did not do its duty and could not protect Government of Uttar Pradesh did not do its duty and could not protect Babri Masjid. What was the duty of the Central Government? It was very clear from the beginning that there will be danger to the Babri Masjid structure.

I am not going into details because everybody knows them. But by its classic inaction Government miserably failed in protecting the Babri Masjid structure and as a result of that what happened? Communal riots were there all over the country. Nearly 6,000 to 7,000 people died and how many thousands have left their places? Did the Government inquire into this? How can you create confidence among the people? Thousands of people left from Bombay to UP, Bihar, Tamil Nadu, Karnataka, and Kerala. Both Muslims and Hindus actually left the place. Did they return back? What happened to their livelihood? Are they alive? What are they doing? Nothing of that sort. How can you create confidence among the people? This actually creates frustration and, as a result, many of them may become anti-national. When we went to not affected areas, we talked to the women. Many of them were actually in difficulties. They were trying to find out a solution. But many of them were very angry. They asked, "Is this our Government?" Anybody can get some of these people and create confusion and difficulties in the country. Are you actually conscious of these difficulties there? Even in relief work, Government mishandled the situation and communal agencies were doing the relief work. As a result of that, communal divide is still being maintained. You could not do something and create confidence and bring them back to life even after the riot. Babri Masjid issue is not only affecting India but also other parts of the world. Even in En

gland, so called the citadel of democracy, even there, temples were destroyed and all the Arab countries have passed a resolution seeking construction of the in the some place.

All these are happening. We are getting Rs. 2,000 crores as foreign exchange in this country. Lakhs of our people are staying and working there. What will happen to them? Is the Government conscious about these things? If you see the report, it says that everything is normal. The problem is solved. An agreement is reached. Punjab is coming to normal. Other problems are solved. Is this the situation? Even the report says that caste confrontations are increasing. Deaths are increasing due to caste conflicts. How to confront the situation and save the country? Even the Babri Masjid issue, actually, that land was taken over. But where are you going to build the temple? Is clear even now? Is the Government prepared to say where the temple is going to be built? What is the plain of the temple? How will you create confidence among the minorities here unless and unless those things are clarified? This is their land and they will be given ample protection they should feel and that is actually not being done.

About the reference of Ayodhya to the Supreme Court, it was made under Article 143 of the Constitution. Even if the Supreme court takes a decision, it is not at all binding. Why was the Government reluctant to refer it under Article 138 of the Constitution? Why are they much reluctant to do it? Also, the other pending cases in the High Courts could have been referred to the Supreme Court. Instead of doing that, single point reference has been made to the Supreme Court. It is not going to solve the problem. It will aggravate the condition. So, the better thing is to withdraw that and refer all the cases to the Supreme Court under Article 138 of the constitution and wait for the decision of the Supreme court.

Now, I come to the banning of the communal parties. In banning the communal parties was the Government serious about it? They

know how to do it. In 1964 our party was not banned. Only they termed us as Chinese agents. In the dead of night, at 2.30 p. m When we were sleeping, myself, my husband and my child were arrested. My husband came after three months to Kerala and my daughter wanted to see him. She was then eight years old. So, we went there There was Central Committee meeting the C.P.I.(M) there at that time. All the people were rounded up. Thousands of people throughout India were taken into custody. That was a preventive detention. It was nothing more than that. So, they know how to do it.

When I went to the jail one lady by name Shrimati Sharadamma, the Secretary of District Women's Organisation was there. She was an eight-months old pregnant lady. She was taken along with her one-and-a-half year old child. Her husband was also arrested in her house Later and yearned they had to league with an old lady Srdadamma. asked how could she come and who will look after the children. But the police said that she had to be arrested and taken into custody. She was also termed as a Chinese agent. Gowriamma's mother was seriously sick. Actually, she was on the death bed. But, commowriamma was taken to jail. We, the Chinese affects were all put to jail. What I am telling is that if the Government wants, they know to deal with such things.

Coming to the subject of banning the organizations, after five days, I went to Trivandrum. the people were telling on that day the order reached Kerala. After that, they sealed the office. There was nothing in the office. All the account were transferred. Nothing was there in the office. The seal was put; the police came. Then, the press photographers came and it was sealed. Do you actually want to ban these communal organizations? You are not serious at all. They are allowed the full rights to function normally. They can kill anybody, including the Congress people. They are given all liberty. you are now telling that you have banned all these organizations. What kind of a banning have you done? It is merely a joke to fool to countrymen that you

[Smt. Suseela Gopalan]

have taken some steps against these reactionary forces. In Kerala, there the Congress, the Muslim League the RSS and the B.J.P together ruling two Panchayats, that is, Kasaragod district. How can people believe you?

16.00 hrs

At least in Kerala they will not believe... (Interruptions)

SHRI SUDARSAN RAYCHAUDHURI (Serampore): In the Howrah municipal elections, congress candidates have withdrawn their candidature to allow the BJP alone to contest.

SHRI SUSEELA GOPALAN: That is normal thing in Kerala that we have seen and they will give full support. (Interruptions)

SHRI A. CHARLES (Trivandrum): Has any candidate withdrawn in Kerala in favor of BJP? You should not distort the fact. (Interruptions)

SHRIMATI SUSEELA GOPALAN: What happened in Badger? Have you had any candidate there in that constituency? You support the BJP candidate.

SHRI A. CHARLES: Not at all. (Interruptions)

SHRIMATI SUSEELA GOPALAN: How can the people believe that you are not an anti-communal force? Where are you in the anti-communal campaign? Nowhere. I have gone through all these areas where the communal riots have taken place. (Interruptions)

SHRI A. CHARLES: What about Trivandrum?

SHRIMATI SUSEELA GOPALAN: I know what happened when you discussed about the

anti—communal campaign. You bet each these and dispersed?

PROF. P. J. URIEN (Mavelikara): Do you know, BJP is very thankful to you? They were only two earlier? Do you know what happened when you supported to Shri V. P. Sing? (Interruptions)

SHRIMATI SUSEELLA GOPALAN: Do not force me to quote all the cases. (Interruptions)

SHRIMATI SUSEELA GOPALAN: Who has allowed SHILLAYAS at the disputed site? Why should you provoke me? We never had any adjustment with these people. At the time of Emergency we actually joined with the Jan Sangh because every right of the people were eurdurded by you. And we say that was correct at that time. But never, we had any adjustment with the BJP or any communal force. And even now one force is with you, the Muslim League. How can you have your codentials among the people? (Interruptions)

PROF. P. J. KURIAN: She is my good friend and I respect her very much. But she is distorting the history. Who allied with the communal

1603 hrs

SHRI SHARAD DIGHE in the Chair

Party for the first time in Kerala? (Interruptions)

SHRIMATI SUSEELA GOPLAN: At that time communalism was not a bit danger in the country/. Now the situation is changed you cannot have any alliance with the communal forces. You have to fight it out. Otherwise, disintegration of the country is going to take place. The Government is not at all serious about fighting communal elements. They will have to take real steps.

Some national committee for protecting the children who were affected by the riots was set up. What is their role? Actually, nowhere we see that. As far as hundreds of children are affected by riot it is claimed that this committee will give stipend is given in the report. But this committee has not done anything. They did not actually give even a single one Rs. 425 stipend to the students for study. Though they proclaimed they will give Rs. 425 as stipend.

Where is the Committee? Is it alive? Are they doing anything? In none of these things, Govt. is not really serious. While combating this communal situation in the country which has developed into greater proportions, they have to take stringent measures. Sure the Government is not at all serious about that.

It is a good thing that Punjab has returned to normalcy. But I ask the Government, how can they be satisfied though it has returned to normalcy without solving their problems. Without implementing the Longowal—Rajiv Agreement, the problem of Punjab cannot be solved. Otherwise, it will slowly develop once again and that will be very much dangerous for the country. So, immediate steps have to be taken for finding a political solution to the problem over the State Capital. All these issues should be taken up immediately. It will not be correct to say that Punjab has come back to normalcy in the realness. Punjab problem can be solved only by implementing the Rajiv—Longowal Agreement.

Now, I will come to the Kashmir issue. What actually is the Kashmir issue? It is still burning and that is what reports say. Actually, Kashmir continues to be a trouble spot with no end in sight to the predicaments faced by the people of the state and the country with the replacement of Governor Saxena, combined with the fact that no further extension of President's Rule can be made and the statements that elections are essential during the period, what is sought to be suggested is that the situation in the Valley has returned to normalcy

and the time is ripe for initiating the political processes. The denouncement of Pakistan's interference in Kashmir, by the U.S. and U.K. and the support it India that has come from Russia they are all welcome things. But that does not imply that Pakistan has given up its proxy war in Kashmir. The aspirations of the Kashmir people have to be actually fulfilled. A dialogue that will have to be initiated can be on the basis of protection of the identity of the Kashmir people and by meeting their just demands. The rights of the State that have been eroded since 1953 will have to be restored. Such a message that would instill confidence in the people indicating that their future is secure in a secular India will have to be seen in the light of the day. If the Central Government makes sincere effort in this direction a political solution can be found.

It has to be cautioned that the present situation may be allowed to continue for long only at the peril of the country. Given the slightest opportunity, Pakistan will again internationalize the issue putting us in further difficulties. All the political forces in the country will have to be seized of this reality and to solve the Kashmir problem.

So the main thing is that the identity of the Kashmir people should be protected. All their powers have been taken away one by the Central Government since 1953 onwards.

So to install confidence more powers should be given to the Kashmir people and the identity of the Kashmir people should be protected. Only in this way the problem can be solved. It is not only the question of the law and order. With the administrative measures alone the Government will not be able to solve the problem. In Kashmir effective measures should be taken by the Government to solve the problem. It is good that a 20 member committee is formed to deal with the problems of Kashmir.

The Jharhand issue is not solved but it is coming to that and that is what the Government says. It can be solved by giving them the regional

[Smt Suseela Gopalan]

autonomy Whenever regional organisations mobilise themselves, the central Government will come and give them help that is how they are nurtured and developed. Even in respect of Tnpura District Council, autonomy for the District Council was asked for, but how long did the Government talk to come to a decision? such problems can be solved only by giving autonomy. So Jharkhand problem also can be solved by giving regional autonomy within the State. If the agitation for a separate State which was actually helped and abetted by the Central Government was not there, it would have been solved long before.

About the police force. Actually the police force is not capable of performing their responsibility in the present situation. Everywhere we are seeing that Police force is unable to tackle such problems. Sometimes they themselves are a party to many of these troubles. In Ayodhya we have seen that We know want PAC also. Still the Central Government has not taken any steps to form a separate police force. More force should be there to tackle impartially such problem. Many of them are caste and communal minded. There should be orientation classes and special training for the police to tackle the communal situation. Custodial crimes and custodial rape are increasing day by day, but the Government is unable to do anything. Even if any crime by police is detected, no action is taken. In Tnpura against Assam Rifles there was a case in the Supreme Court and the Supreme Court itself directed the Government to take action against Assam Rifles. But did they take any action? Actually by disciplining the police force and giving them some orientation classes and with making them conscious about social problems it would not be possible for the police force to tackle the situation. The modernisation of the police force and other things are necessary. More amount should be given. The most important thing is the social objective of the police force. Then only will it be possible for the police to tackle these issues.

I want to talk about one more issue, about the relief measures taken in the not affected areas. When we went and saw the women dependants very few were given the amounts entitled for them for the people who have died. Only very few were given the amount on the plea that most of these bodies could not be identified. Is there not any possibility to find out as to who all died? Some investigation can be made. But till date, that has not been done. There are hundreds of people who did not get even a single pie on the plea that these bodies could not be identified. What is the way out? We presented a memorandum to the Prime Minister seeking his help and also to intervention in the matter. And yet this prevails. They had proclaimed from house tops that they will give them employment, they will help them to restart their employment. All these things had been mentioned. But what has been done? When we went to Bhopal, The Chief Secretary said that a list of 126 names, whose families had become destitute, was given. But the police after verification, said that only eight people could be given jobs as the others are not fit for employment and do not possess the required education. So if the parents of these poor innocent village people, die, what can they do? They have not passed any examination. Out of 126 persons, only eight are eligible for jobs. What does it mean? Some sort of relaxation should be there to give them employment. Like that, many other things are there which have to be rectified.

On the whole, the country is facing a very difficult situation. We have now seen that planes are hijacked for the third time. Where is your intelligence agency? They could not prevent the Bombay/bomb blasts. Many things are happening throughout the country. From one place to another, explosives are being transported. Everyday we get such reports. It has gone to Karnataka, Kerala from Bombay. What will happen? What do the people think? Where is your intelligence agency? They cannot do anything. When we go to the airport the security people will come and search us. But when the real culprit went in with guns they could not

detect This is the intelligence agency we are having Their functioning will have to be improved Our police force is failing in all these things We are actually sleeping on a volcano and the Government is actually complacent over this A serious situation is actually developing in the country The Government is not at all conscious about it So, I appeal to the Government that if these are not rectified immediately then there is a very great danger for the country

I would like to raise many other points But due to paucity of time I am not going into those

Sir in regard to infiltration of Bangladeshi people the border has to be sealed That has not been done effectively But in the name of infiltration Bengali people are attacked in various parts of the country In Delhi itself they were attacked So, proper ternaing of the borders should be done to prevent this infiltration and the Bengalis, who are innocent should not be harassed in the name of infiltration (*Interruptions*) I oppose this demand for grants of the Home

PROF P J KURIEN What about your suggestion?

SHRIMATI SUSEELA GOPALAN The support can be given only when your ways are changed police is changed Till that time opposition will be there in full swing

16.20hrs

STATEMENT BY MINISTERS

(1) **The fire in the all India Institute of Medical Sciences**

[*English*]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIB SHANKARANAND)

I wish to inform the House regarding the unfortunate fire which broke out in the Teaching

Block in the All India Institute of Medical Sciences yesterday morning Soon after the fire was noticed, the fire brigade was contacted and necessary measures initiated to bring the fire under control The Fire Service personnel were able to bring the fire under control around noon While it is too early to assess the of damage at this state the fire affected five floors of the Teaching Block where the Departments of Anatomy, Physiology Biochemistry and Pharmacology are located There is no report of any injury to any person Hospital service were maintained and it was ensured that patient care was not affected in any way

Since the incidence of fire in the prestigious AIIMS is a serious matter I have already ordered an inquiry with wide terms of reference I have entrusted the enquiry to a Committee comprising SHRI C V Vaidyanathan former Union Health Secretary as the Chairman and two Chief Engineers of the CPWD in charge of Electrical and Civil works the Fire Adviser of the Ministry of Home Affairs and Dr Roychoudhary a former professor of pharmacology at the Post Graduate Institute of Medical Education and Research as members Besides ascertaining the cause of the incident, the Inquiry Committee will also look into the adequacy of fire safety measures as well as arrangements for dealing with such emergencies in the future The Committee is required to submit a report within one month and appropriate action will be taken thereafter

DEMANDS FOR GRANTS GENERAL
1993-94 Contd
MINISTRY OF HOME AFFAIRS -
Contd

[*Translation*]

KUMARI UMA BHARTI (Khajuraho) Mr Chairman Sir, at the outset I would like to say that the word (*Interruptions* Shrnmati does not mean only a married woman, literally it connotes prosperity So I have no objection if this word is used in relation to me but if this word